

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2060/2005 - EX[DB]

Date 15/05/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S GOLD LEAF PRODUCT
OPP. YASHODA NANDAN BAGH, NATHDWARA,
DISTT. RAJSAMAND, RAJASTHAN
M/S GOLD LEAF PRODUCT

Appellant
Vs
Respondent

C.C.E. JAIPUR II

2012 EX[DB] dated 09-5-12

I am directed to transmit herewith a certified copy of **Final order No. 568**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR II

N.C.R.BUILDING, STATUE
CIRCLE, "C" SCHEME, JAIPUR
302005.

2. Adv. / Consult

MR.AMIT TIWARI

BINDU BHAWANI, 49, SHASTRI MARG, UDAIPUR, 313001, RAJASTHAN

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:09.5.2012

Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Excise Appeal No.E/2060 of 2005

(Arising out of Order-in-Appeal No.161(RM)CE/JPR-II/2005 dated 28.03.2005 passed by the Commissioner of Central Excise (Appeals)-II, Jaipur).

M/s.Gold Leaf Product

Vs.

...Appellant

CCE, Jaipur

...Respondent

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Mr.Rakesh Kumar, Member (Technical)

Appearance:

None for the appellant.

Shri I.Beg, AR for the respondent.

FINAL Order No. A/ 568 / 2012-EX (DB)

Per Justice Ajit Bharihoke:

It is already 3.00 p.m. but nobody has turned up on behalf of the appellant despite service of notice through registered AD post as reported by the Registry. Since it appears that the appellant is not interested in pursuing the matter, the appeal accordingly is dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Ckp.